BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P. (IB) No.504/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R.

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th November 2017, 10.30 A.M.

Name of the Company Under Section		Scrapes (India) -Versus-Balaji Paper & Newsprint Pvt.Ltd.			
		8 & 9	IBC		
SI. No.	Represent	gnation of Authorized cative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
	Abhish	nels &	sexdos	- Operationa	- Nelse

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1) Anny Singh.
2) Ashok Kumen Singh.
3) Ritobon Sorkau.
4) Kemal Poshriwal

Couperate Debtor

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Heard the part arguments of the Ld. Counsel for the operational creditor. During the arguments it came to our notice that petitioner has not given computation chart of debt amount on which basis they are claiming Rs. 23,87,473/- is due against the corporate debtor. Therefore, petitioner is directed to file supplementary affidavit annexing the computation chart within 7 days with a copy in advance to the opposite party. Thereafter reply, if any, may be filed by the respondents within 7 days with a copy in advance to the opposite party.

List on 08/12/2017.

Sd

(Jinan K.R.) Member (J) (Vijai Pratap Singh) Member (J)